

**GOVERNMENT OF INDIA
RURAL DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2636
ANSWERED ON:18.08.2006
INDIVIDUAL BENEFICIARIES UNDER SWAJALDHARA .
Adsul Shri Anandrao Vithoba

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) Whether the Swajaldhara a centrally sponsored scheme has been implemented in all States;
- (b) If so, whether the individual beneficiaries are required to deposit certain amount to take the benefit of this scheme;
- (c) If so, the details thereof;
- (d) Whether some individual beneficiaries could not get the benefit of said scheme despite depositing their share particularly in Maharashtra and Himachal Pradesh particularly in Hamirpur district;
- (e) If so, the details thereof and the reasons therefor;
- (f) The number of such cases pending under the scheme in Maharashtra and Himachal Pradesh; and
- (g) The time by which these cases are likely to be cleared?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRIMATI SURYAKANTA PATIL)

(a) Yes, Sir. Swajaldhara scheme can be implemented in all States of the country. However, Goa and Sikkim have not taken up any project under Swajaldhara till date.

(b) & (c) The Guidelines of the scheme stipulate that the community shall contribute 10% of the capital cost of the project. There is no provision for individual beneficiary contribution. The community contribution towards the capital cost of schemes could be in the form of cash / kind/ labour / land or combination of these. However, at least 50% of the community contribution will have to be in cash. In case of Scheduled Tribe Areas, and Scheduled Caste Habitations

(where scheduled caste population is more than 50% of the total population), the proportion of cash contribution is not stipulated. In case community contribution is more than 10% of the scheme cost, the excess amount shall be taken into operation and maintenance fund.

(d) to (g) Rural drinking water is a State subject. State Governments are empowered to plan, sanction, execute and implement Swajaldhara projects. Upto 20% of Accelerated Rural Water Supply Programme (ARWSP) funds may be allocated for the Swajaldhara scheme annually. These funds are then allocated to the States as per the inter-State ARWSP allocation ratio fixed for the year. The States then make district-wise allocations and consider specific proposals at District Water and Sanitation Committee (DWSC)/ State Water and Sanitation Mission

(SWSM) level and approve them in conformity with Swajaldhara Guidelines. Government of India does not maintain scheme-wise details of proposals pending at or cleared by the respective DWSC/SWSM. For enabling the State Governments to make district-wise allocations and expedite the projects under Swajaldhara, the inter-state allocation for 2006-07 has been finalized and intimated to the State Governments. The projects of Himachal Pradesh, including Hamirpur, have been approved for release for 2006-07. Projects from Maharashtra for 2006-07 are yet to be received.